

1995-96. The Couple Protection Rate in the year 1996-97. was 45.4%.

(c) Under the Reproductive and Child Health Programme, a Differential strategy has been adopted for various States and districts, in respect of reducing the mortality and morbidity among women and children. The Reproducing and Child Health Programme provides for a set of interventions common to the whole country, and additional services to selected States/districts. In addition, enhancement of local capacity through district or city specific projects has been provided for.

(d) While there continue to be general but non-specific statements expressing apprehension that female foeticide is quite common in the country, specific complaints or facts are not readily volunteered by individuals and agencies. The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuses) Act, 1994, which prohibits determination of the sex of the foetus, is in force from 1st January, 1996.

[English]

#### Labour Courts

2373. SHRI BHAKTA CHARAN DAS : Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to open some new labour courts in Delhi for early disposal of pending cases;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the steps taken for early disposal of pending cases since 1982?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) The Central Government has set up one Central Govt. Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) in Delhi for adjudication of industrial disputes for which they are the appropriate Govt. under the Industrial Disputes Act. While there is no proposal at present under consideration for setting up more CGIT-cum-Labour Courts in Delhi, the number of industrial disputes and applications pending during 1982 to middle of 1997 was 754 and 415 respectively. In order to expedite disposals, long pending cases are being accorded priority and hearings are fixed after short intervals.

#### Computer Design Units

2374. SHRI K.P. SINGH DEO : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a Computer Design Unit at Bhubaneswar in Orissa;

(b) if so, the details thereof; and

(c) the time by which the said unit is likely to start functioning ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) There is no such proposal with the Department of Electronics.

(b) and (c) Do not arise.

#### Reimbursement of Medical Bills

2375. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Government not to foot pensioners' private medical bills" appearing in the 'Indian Express' dated May 25, 1997;

(b) if so, the rationale behind discriminating the pensioners in not footing their private medical bills, and

(c) the remedial measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) to (c) There is no discrimination against the pensioners. According to the prescribed procedure for referral to private hospitals/diagnostic centres recognised under CGHS, after the initial advice of a CGHS Specialist, a "Permission Letter" for such treatment is given by the CMO incharge of the concerned dispensary. In case of a medical emergency, the CMO incharge of the concerned CGHS dispensary may directly (i.e. even before Specialist's advice has been obtained) refer the CGHS pensioner to a private recognised hospital for further management/treatment after recording the details thereof. The expenditure to be reimbursed is restricted to the package deal rates/rates approved by the Government from time to time.

[Translation]

#### Areas Held by Myanmar

2376. SHRI SUSHIL CHANDRA: Will the PRIME MINISTER be pleased to state:

(a) whether Myanmar has constructed a road